
(2022) 09 NCLT CK 0083

In the National Company Law Tribunal

Case No : IA No. 311/2022, IA No. 307/2022 IN CP No. (IB) 377/ALD/2019

Manjushree Technopack Ltd

APPELLANT

Vs

Hansraj Agrofresh Pvt.Ltd

RESPONDENT

Date of Decision : 28-09-2022

Acts Referred:

Insolvency and Bankruptcy Code, 2016 — Section 60(5)

Citation : (2022) 09 NCLT CK 0083

Hon'ble Judges : Harnam Singh Thakur, Member, (J); Subrata Kumar Dash, Member (T)

Bench : Division Bench

Advocate : Amritan Mandal, Shaunak Mitra, Krishna Dev Vyas

Final Decision : Disposed Of

Judgement

IA No.311/2022

A date is requested by the learned counsel for the respondent for filing a counter to the application. The same be filed within three weeks by serving an advance copy to the other side.

Let the matter be listed on 9th November, 2022 along with IA No.150/2022.

IA No.307/2022

The present application has been filed U/s 60(5) of the Code seeking direction of this Tribunal to direct the registry of this Tribunal to list the accompanying Application bearing IA No.146/ALD/2022 in CP No.(IB)377/ALD/2019 for hearing on an urgent basis. The said matter is already listed for 9th November, 2022.

So, registry is directed to list the matter higher on the board on the date fixed for hearing.

Accordingly, IA No.307/2022 is allowed and disposed of